### CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

## $\frac{OA/310/00152/2008}{\text{Dated Friday the 20}^{\text{th}}\ day\ of\ July\ Two\ Thousand\ Eighteen}$

### **PRESENT**

# HON'BLE SMT. B. BHAMATHI, Member (A) & HON'BLE SHRI. P. MADHAVAN, Member (J)

- 1.Deepankar Mitra,
- 2. Suguna P. Nair,
- 3.P.Ramaswamy,
- 4. Shirley Selvakumar,
- 5. Padmaja Swaminathan. .... Applicants

By Advocate M/s. D. Geetha

 $V_{S}$ 

The Union of India, rep by the General Manager, Heavy Vehicles Factory, Avadi, Chennai 600054.

Chennai 600054. ....Respondents

By Advocate Mr. S. Padmanabhan

#### **ORAL ORDER**

### (Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

On perusal, it is seen that applicants were not represented on 05.01.2018, 16.01.2018 and 16.07.2018. Today also when the matter is taken up for hearing, there is no representation for the applicants or their counsel despite repeated calls. It is evident that the applicants are not interested in prosecuting the case.

2. Therefore, in view of the above, OA is dismissed in default.

(P. Madhavan) Member(J) (B.Bhamathi) Member(A)

20.07.2018

**SKSI**